

[Secretary]

passed by the Lok Sabha at its sitting held on the 20th December, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd December, 1956, agreed without any amendment to the Territorial Councils Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 20th December, 1956."

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following Bills passed by the Houses of Parliament during the current session and assented to by the President during this week:

- (1) Central Sales Tax Bill, 1956.
- (2) Kerala State Legislature (Delegation of Powers) Bill, 1956.
- (3) Finance (No. 2) Bill, 1956.
- (4) Finance (No. 3) Bill, 1956.
- (5) Hindu Adoptions and Maintenance Bill, 1956.

MOTION RE REPORT OF U. P. S. C.

Shri Kamath (Hoshangabad): I beg to move:

"That the Report of the U. P. S. C. for 1955-56 and Government's memorandum thereon be taken into consideration".

Mr. Chairman it is in the fitness of things that this Parliament, the first Parliament elected under the Constitution, should come practically to its close with the discussion of a matter

which has not so far been discussed in this Parliament. The U.P.S.C., as the House is well aware, is a body established by the Constitution under article 320. I do not wish to go into the provisions of the article, but I would invite attention to the fact that under article 323, the Government is bound to place annual reports on the working of the Commission before both Houses of Parliament. It is unfortunate that this House has never had the opportunity so far of discussing the previous reports of the U. P. S. C.

May I invite your attention and the attention of my honourable colleagues to the observations made by the Commission in their last year's report—the Fifth Report of the U. P. S. C.:

"The Commission feel that it is highly desirable that their annual reports should receive such a consideration at the hands of the Parliament and the attention of the legislature should be focussed on important issues. In their previous reports, the Commission have urged the desirability of some statutory safeguards (this is an important point which the Government has not paid any heed to) being provided by Parliament to minimise the possibility of increase in the number of cases in which Government may seek to depart from the advice of the Commission. The Commission also feel that pending some such provision, a regular discussion of their reports on the floor of the legislature will be the best and effective means of consolidating the convention that there should be no departure from the Commission's advice."

It is regrettable that in spite of the motion being tabled in the last session, Government could not afford us time amidst their other business for discussing the previous report—the fifth report—of the Commission. That shows the cavalier attitude which the Government accords to the U. P. S. C. The senior Home Minis-